GOVERNMENT OF INDIA MINISTRY OF COMMERCE & INDUSTRY (DEPARTMENT OF COMMERCE)

LOK SABHA UNSTARRED QUESTION NO. 1718 TO BE ANSWERED ON 21st SEPTEMBER, 2020

IMPORT OF METHYLENE CHLORIDE

1718. SHRI KANUMURU RAGHU RAMA KRISHNA RAJU:

Will the Minister of COMMERCE & INDUSTRY (वाणिज्य एवं उद्योग मंत्री) be pleased to state:

- (a) whether the Government has taken note of the fact that excessive dumping of methylene chloride into the country by China is damaging the Indian Methylene Chloride Industry;
- (b) if so, the details thereof;
- (c) whether any representation has been received from the Indian Methylene Producers to stop the dumping and impose the anti-dumping duty on its imports;
- (d) if so, the details thereof; and
- (e) the steps being taken by the Government to protect the domestic methylene industry?

ANSWER

वाणिज्य एवं उद्योग मंत्री (श्री पीयूष गोयल)

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI PIYUSH GOYAL)

(a) to (e): Anti-dumping duty in the range of 122.14 USD/MT to 279.78 USD/MT is already in force on "Methylene Chloride" originating in or exported from China and Russia w.e.f. 08.12.2015 and is valid upto 07.12.2020.

An application was received from M/s Gujarat Fluorochemicals Ltd., TGV SRAAC Ltd (formerly known as Sree Rayalseema Alkalies and Allied Chemicals Ltd) and M/s Chemplast Sanmar Ltd for extension of anti-dumping duty on imports of "Methylene Chloride" originating in or exported from China .

On the basis of the duly substantiated application, a Sunset Review investigation has been initiated by the Designated Authority (Directorate General of Trade Remedies) on 31.08.2020 to review the need for continued imposition of the duties in force in respect of "Methyl ene Chloride", originating in or exported from China and to examine whether the expiry of existing anti-dumping duties are likely to lead to continuation or recurrence of dumping and injury to the domestic industry. The case is under investigation for ext ension of anti-dumping duty.
